

depositors till they are sanctioned telephone connections; and

(c) whether Government have any proposal under consideration to amend the relevant rules of P. & T. in order to pay annual interest on those deposits since sanction of telephone connections takes a number of years under certain categories in some areas of Delhi?

**THE MINISTER OF COMMUNICATIONS (SHRI GEORGE FERNANDES):** (a) Yes, Sir.

(b) and (c). The advance deposit starts earning interest, for each completed month, from the day of the deposit on the same rates as are payable by the State Bank of India on filed deposits. When the connection is sanctioned, the interest accrued on the advance deposit is adjusted towards the first charge due for the connection. Any unadjusted amount is carried forward and adjusted against subsequent bills. There is no proposal under consideration to change this practice.

#### **Victimisation of C.G.H.S. Doctors**

653. DR. LAXMINARAYAN PANDEYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a number of doctors working in the CGHS dispensaries in Delhi were harassed and victimised during emergency without any sound reasons by the Directorate of CGHS;

(b) whether certain doctors were transferred to far off stations arbitrarily and senior doctors posted to work under juniors in an irregular way; and

(c) if so, action taken against the concerned officers of the Directorate of CGHS for such irregularities and whether any steps are being taken to reorganise the present set up of the Directorate to ensure healthy functioning of the dispensaries?

**THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN):** (a) No.

(b) No doctor working under Central Government Health Scheme has been recommended for transfer outside Delhi/far off stations arbitrarily. Senior doctors are not posted to work under junior doctors except when the senior doctor himself/herself refuses incharge or is found to be inefficient as Medical Officer-incharge.

(c) Does not arise.

#### **Ex-Commissioned Officers working as G.D.Os in C.G.H.S. Dispensaries**

654. DR. LAXMINARAYAN PANDEYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a number of Ex-Commissioned Officers of Army are working as G.D.Os. in the CGHS Dispensaries in Delhi after having been duly selected by the UPSC;

(b) whether the period of service rendered by such doctors in the Army has not been counted for purposes of fixation of their salaries and other benefits like gratuity and pension etc.;

(c) if so, reasons therefor; and

(d) whether some representations have been recently received by his Ministry from the affected doctors seeking benefits of continued service; if so, action taken thereon?

**THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN):** (a) to (d). The representations as and when received from the Ex-Commissioned Officers of the Armed Forces are examined under the existing rules and the concerned officers are given the benefit of fixation of pay etc. where admissible, on their appointments as G.D.Os. through the U.P.S.C. in the C.G.H.S. Dispensaries and other participating organisations.